GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2220 ANSWERED ON:10.03.2010 PENDING APPLICATION OF SEZ DEVELOPERS Naranbhai Shri Kachhadia;Pathak Shri Harin;Rathwa Shri Ramsinhbhai Patalbhai;Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Union Government has received applications from various States for environmental clearance for Special Economic Zone (SEZ) projects;

(b) if so, the details thereof including the names of the projects, State-wise;

(c) whether all these applications have been cleared by the Union Government;

(d) if so, the details thereof and if not, the reasons for their pendency; and

(e) the time by which these projects will be cleared by the Union Government?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT & FORESTS (SHRI JAI RAM RAMESH)

(a) to (e) As per Environmental Impact Assessment (EIA) Notification, 2006, Environmental Clearance for all Category 'B' projects is to be obtained from the State level Environment Impact Assessment Authority (SEIAA), whereas all Category 'A' projects and the Category 'B' projects within 10 km from the boundary of :

(i) Protected Areas notified under the Wild Life (Protection) Act, 1972,

(ii) Critically Polluted Areas as notified by the Central Pollution Control Board from time to time,

(iii) Notified Eco-sensitive areas,

(iv) inter-State boundaries and international boundaries, require Environmental Clearance from the Union Ministry of Environment and Forests.

The information is being collected and will be laid on the Table of the House.